

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 114/2005

Bilaspur, this the 3rd day of February, 2005

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Smt. Urmila Meshram  
W/o of Late Vitthal Khokulu Meshram  
Aged about 39 years,  
Resident of: Ward No.12,  
Budhwari Para, Dongargarh  
District : Rajnandgaon(CG)

APPLICANT

(By Advocate - Shri B.P.Rao and Shri K.R.Nair)

VERSUS

1. Union of India,  
Through: The General Manager,  
South East Central Railway,  
Bilaspur Zone, G.M. Office,  
PO Bilaspur  
District Bilaspur(CG).
2. The Divisional Railway Manager,  
Sout East Central Railway,  
Nagpur Division, Nagpur
3. The Divisional Personnel Officer,  
South East Central Railway,  
Nagpur Division, Nagpur
4. The Divisional Financial Manager,  
South East Central Railway,  
Nagpur Division, Nagpur

RESPONDENTS

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this Original Application, the applicant has sought the following main relief :-

"8.1 ..... to pas a direction to the Respondents to dispose the Applicants' latest representations dated 9.11.2004(Annexure A-7) at the earliest, taking into account the Judgement and Decree passed by the Hon'ble Additional District Judge, Gondia in the Regular Civil Appeal No.48/2003 on 9.9.2004."

2. The brief facts of the case are that the applicant's husband was working with the respondent-railways at Dongargarh. He died in harness leaving behind his wife and three children. The payment of all the retiral dues to the applicant i.e. the wife of late V.K.Meshram, deceased Govt. servant have not been <sup>made</sup> paid as there was a dispute about the legal heirs of the deceased Government servant. Another

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lady, who claimed to be the legally wedded wife had filed a case in the District Court at Bhandara and Gondia. According to the learned counsel for the applicant, the decision of the District Court has been given in the favour of the present applicant and she has thus become entitled for receipt of all retiral dues of the deceased Government servant. In this connection, she has submitted a representation to the respondents on 9.11.2004 which is still pending with the respondents. In this Original Application, the applicant has only sought a direction to respondents to consider her representation dated 9.11.2004.

3. Accordingly, we direct the respondents nos.2 & 3 to consider the representation of the applicant dated 9.11.2004 and take a decision by passing a detailed speaking and reasoned order within a period of three months ffom the date of receipt of a copy of this order. The learned counsel for the applicant is also directed to send a copy of this order as well as the copy of the O.A. to the respondents immediately.

4. In the result, the O.A. is disposed of at the admission stage itself with the above directions.

  
(Madan Mohan)  
Judicial Member

  
(M.P.Singh)  
Vice Chairman

rkv.